GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 2223

TO BE ANSWERED ON JULY 4, 2019

CUTTING OF YAMUNA ZONE

No. 2223      SHRI RAHUL RAMESH SHEWALE:
              SHRI BHARTRUHARI MAHTAB:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Delhi Development Authority has any proposal to cut the
    Yamuna Zone for regularization of illegal settlements and construction
    in ‘O’ zone of Delhi’s Master Plan and if so, the details thereof and the
    reasons therefor;

(b) whether several environmentalists have called such proposal as
    disastrous as it amounted to tempering with the river's ecology and if
    so, the details thereof; and

(c) the corrective steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(Shri Hardeep Singh Puri)

(a) to (c): Delhi Development Authority (DDA) had issued a public notice
dated 28.09.2013 under Section 11A of Delhi Development Act 1957 for
redefining the boundary of Zone ‘O’ and has received suggestions/
observations. However, the National Green Tribunal vide its order dated
28.10.2013 has directed Delhi Development Authority and other
Authorities not to act on the Notification dated 28.09.2013 without
specific order of the Tribunal. The matter is subjudice.

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